

ITEM NO.13

IN COURT NO.2

SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 12320/2024

(Arising out of impugned final judgment and order dated 02-05-2024 in WP No. 3609/2024 passed by the High Court Of Judicature At Bombay At Aurangabad)

MACHHINDRA NARAYAN GHARAT

Petitioner(s)

VERSUS

THE ASSISTANT CHARITY COMMISSIONER & ANR.

Respondent(s)

(IA No.125097/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.125098/2024-EXEMPTION FROM FILING O.T.)

Date : 31-05-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE K.V. VISWANATHAN
(VACATION BENCH)

For Petitioner(s) Mr. Sandeep Sudhakar Deshmukh, AOR
Mr. Nishant Sharma, Adv.

For Respondent(s) Mr. V. D. Sapkal, Sr. Adv.
Mr. Sandeep R. Sapkal, Adv.
Mr. Sagar Pahune Patil, AOR
Mrs. Sangeeta S. Pahune Patil, Adv.

UPON hearing the counsel the Court made the following
O R D E R

We see no reason to interfere with the interim order passed by the High Court. The Special Leave Petition is, accordingly, dismissed.

Pending interlocutory application(s), if any, is/are disposed of.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER